

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, for a period of 2 years with effect from 1-7-1966 in the first instance.

(b) Yes.

(c) Ministries of the Government of India have been requested to issue suitable instructions to Public Sectors Undertakings under them to make similar reservations for ex-servicemen in the recruitment to corresponding posts/services under them. Also, the State Governments have been requested to make similar reservation for ex-servicemen in the recruitment to corresponding posts/services under them. However, local authorities have not so far been asked to make reservations for ex-servicemen in posts under them.

(d) If a sufficient number of suitable candidates belonging to Scheduled Caste/Scheduled Tribes are not available in any year of recruitment for appointment against vacancies reserved for them, the unfilled reserved vacancies are treated as unreserved and the reservations for Scheduled Caste/Scheduled Tribes in such vacancies are carried forward to two subsequent years of recruitment. Reserved vacancies which have been so carried forward but are not filled by Scheduled Castes/Scheduled Tribes during the two recruitment years, are treated as lapsed. Further, according to the 'carry forward' rule, in any recruitment year, the number of normal reserved vacancies for Scheduled Caste/Scheduled Tribes, plus the carried forward reserved vacancies for these categories of persons, should not exceed 45 per cent of the total number of vacancies filled during that recruitment year. With effect from 1-7-1966, reservations have been made also for ex-servicemen in Class III and IV posts to the extent mentioned in part (a) of the Question. However, the reservations for Scheduled Castes and Scheduled Tribes and the reservations for ex-servicemen cannot exceed 45% of the vacancies filled in a particular recruitment year. Thus, it is the limitation of 45% in respect of reservations for Scheduled Castes and Scheduled Tribes and ex-servicemen which can lead to lapse of reservations for these communities, if there are short-falls in recruitment of Scheduled Castes and Scheduled Tribes in one year despite adequate opportunity

being given to members of these categories for appointment against the reserved (including carried forward) vacancies and as a result these have to be carried forward.

(e) A copy each of Ministry of Home Affairs two Office Memoranda No. 14/26/64-Estt.(D), dated the 4th July, 1966, and of letter No. 14/26/64-Estt.(D), dated the 4th July, 1966, addressed to all the State Governments, is laid on the Table of the House. [Placed in Library. See No. LT—402/68].

NATIONAL FLAG BURNT IN COIMBATORE:

3366. SHRI BENI SHANKER SHARMA :
DR. SURYA PRAKASH PURI :
SHRI PRAKASH VIR SHASTRI :
SHRI RAM AVTAR SHARMA :
SHRI LAKHAN LAL KAPOOR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that on or about the 21st February, 1968, a few students set fire to the National Flag in a park in Coimbatore before a gathering of about 2,000 students;

(b) if so, the action taken by Government against these students who burnt the flag; and

(c) the steps Government intend taking to prevent such anti-national activities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) On 21st February, 1968 about 2000 students collected at a park in Coimbatore and four students individually burnt the National Flag soaked with petrol.

(b) The facts are being ascertained from the State Government.

(c) The Central Government are in touch with the State Government. The leaders of all political parties in Madras Legislative Assembly have since issued a joint appeal to the students asking them to desist from agitations, strikes, burning the national flag and the Constitution and hoisting the "Tamilnad" flag. This appeal was made on the initiative of the Chief Minister.